

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 786  
(To be answered on the 7<sup>th</sup> December 2023)**

**SAFETY AUDIT OF AIRLINES**

**786. DR. BEESETTI VENKATA SATYAVATHI  
SHRI CHANDRA SEKHAR DEBEY**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether any deficiencies were found in the recently conducted safety audit of airlines, if so, the details thereof;**
- (b) whether the Government proposes ranking of airlines based on adherence to safety parameters so that passengers can make an informed choice; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

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**(a) In the year 2023, safety audits for 06 scheduled airlines have been carried out as per Annual Surveillance Plan 2023. Some of the salient findings observed during the audit are attached at Annexure-I.**

**(b) & (c) Directorate General of Civil Aviation (DGCA) carries out certification of various operators and also carries out surveillance/ audit at regular intervals vide published Annual Surveillance Programme (ASP) on need basis to ensure that continued compliance is maintained by the operators. However, no airline-wise ranking is done by DGCA.**

**Violations to the extant Rules & Regulations are dealt as per the Enforcement Policy and Procedure Manual (EPPM) and enforcement actions as deemed fit are taken.**

**SALIENT AUDIT OBSERVATIONS**

- In case of few airlines, Flight Data Monitoring exceedances were captured during analysis however there was a delay in taking corrective actions by the organization.
- In case of few airlines Internal audits were not being carried out by the airlines in accordance with the approved Flight Safety Manual and the audit findings were not closed effectively.
- The work related to Flight Safety Documentation System is lacking supervisory control for checking the amendments of documents as per latest applicable regulations & circulars.
- The Voluntary reports received within the organization are not addressed in time bound manner.
- Training documents of Crew are not timely updated.
- Calibration of various maintenance/ operational tools/ instruments is not as per schedule approved by manufacturer.
- Sufficient trained number of manpower is not available in engineering and safety departments.
- System of follow up action on the finding/ recommendation of the investigations is not followed as per timeline prescribed.
- In few of the airlines, it was observed that the Risk assessment for change management was not effective.

\*\*\*END\*\*\*